

आयकर अपील अाधिकरण, राजकोट ँयायपीठ, राजकोट ।
IN THE INCOME TAX APPELLATE TRIBUNAL
RAJKOT BENCH, RAJKOT

BEFORE SHRI WASEEM AHMED, ACCOUNTANT MEMBER
AND MS. MADHUMITA ROY, JUDICIAL MEMBER

आयकर अपील सं./ ITA No. 435/Rjt/2018

अाधरण वष/Assessment Year: 2015-16

M/s. Phenix Spining Pvt. Ltd. Flexi Plast India, Plot No. 91, Amreli-365601	Vs	The Principal Commissioner of Income Tax-3, Rajkot
PAN No. AAH CP5 955 D		
अपीलाथ/ (Appellant)		अायाथ/ (Respondent)
Assessee by :		Shri D. M. Rindani, CA
Revenue by :		Shri M. N. Maurya, CIT(DR)

सुनवाई का ताराख/Date of Hearing : 27/02/2020

घोषणा का ताराख /Date of Pronouncement : 28/02/2020

PER BENCH:

The instant appeal filed by the assessee is directed against the order dated 11.09.2018 under section 263 of the Income Tax Act, 1961 (hereinafter referred as to “the Act”) passed by the Pr. Commissioner of Income Tax (Appeals)-3, Rajkot arising out of the order dated 20.12.2017 passed by JCIT, Range-3(1), Rajkot under section 143(3) of the Act for the Assessment Year (A.Y.) 2015-16.

2. At the time of hearing of the instant appeal the Ld. Counsel appearing for the assessee submitted before us that the consequential order has been passed under section 143(3) r.w.s. 263 accepting the returned income. Hence, the present appeal becomes infructuous and

withdrawn. Thus, in view of the above fact the appeal is dismissed as withdrawn.

3. In the result, appeal is dismissed as withdrawn.

Order pronounced in the Court on 28th February, 2020 at Rajkot.

Sd/-
(WASEEM AHMED)
ACCOUNTANT MEMBER

Sd/-
(MADHUMITA ROY)
JUDICIAL MEMBER

Rajkot; Dated, 28/02/2020

Tanmay Datta, Sr.PS

TRUE COPY

आदेश क० प्रत/अपील आदेश/Order of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त(अपील) / The CIT(A)
5. क्षेत्रीय प्रमुख, आयकर अपीलार्थी अधिकरण, / DR, ITAT, Rajkot
6. गार्डफाइल / Guard file.

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt.Registrar)
आयकर अपीलार्थी अधिकरण, / ITAT, Rajkot